

**COMPLIANCE REPORT FILED BY 6TH RESPONDENT BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (Sz) CHENNAI IN O.A 115 OF 2021 ORDER DATED 02-03-2022**

➤ **With regard to direction (i):-**

No remarks

➤ **With regard to direction (ii):-**

In this connection, it is respectfully submitted that the lease held by Smt. C.Kasturi Bai / GPA Holder Sri Nageswara Reddy for Barytes an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District was cancelled/determined by the Director of Mines and Geology, Ibrahimpatnam vide Procgs.No.3890189/D12-1/2020, dt:02-06-2021 (**Annexure-I**). After cancellation of the lease, the Asst. Director of Mines and Geology, Kadapa vide Lr.No.3423/M1/2002, dt:05-06-2021 addressed a letter to the Tahsildar, Kalasapadu Mandal and the Station House Office, Kalasapadu duly enclosing the copy of cancellation order issued by the Director of Mines and Geology, Ibrahimpatnam requested to arrange regular vigil over the area and see that not venture any one into the lease area for any type of operations or workings so as to curb any illegal mining and transportation of mineral from the subject area (**Annexure-II & III**).

Further, it is submitted that, Smt. C.Kasturi Bai / GPA Holder Sri Nageswara Reddy is having the following Mineral Revenue dues pertaining to Mines and Geology Department:

Sl.No.	Offence / Violation	Amount (In Rs.)
1	Mineral Revenue Dues	142244
2	Illegal transportation of 770 MTs of Barytes	4670480
3.	Illegal transportation of 333.25 MTs of Barytes	2316755
<b>Total:</b>		<b>71,29,479</b>

In this connection, the Department of Mines and Geology issued Demand Notice to the Smt. C.Kasturi Bai / GPA Holder Sri C.Nageswara Reddy on 05-07-2021 & 10-08-2021 for an amount of Rs.71,29,479/- (**Annexure-IV & V**) and also requested this office vide Lr.No.3423/M1/2002, dt:09-06-2021 to Smt. C.Kasturi Bai to pay the Mineral Revenue Arrear of Rs.1,42,244/- (**Annexure-VI**). But, the Smt. C.Kasturi Bai / GPA Holder Sri Nageswara Reddy have failed to pay the said Penalty and Mineral Revenue Arrears. Hence, the Asst. Director of Mines and Geology, Kadapa vide Lr.No.3423/M1/2002, dt:04-06-2022, 04-06-2022 & 21-07-2022 requested the Dy. Director of Mines and Geology, Kadapa to issue certificate to collect the amount of Rs.46,70,480/-, Rs.23,16,755/- and Rs.1,42,244/- respectively from the lease holder under Revenue Recovery Act, 1864 (**Annexure-VII, VIII & IX**).

Accordingly, the Dy. Director of Mines and Geology, Kadapa vide Memo No.1922/RR-Act/2010, dt:29-06-2022, 29-06-2022 & 23-07-2022 (**Annexure-X, XI & XII**), has issued certificates to collect the Mineral Revenue arrear amount of Rs.46,70,480/-, Rs.23,16,755/-, and Rs.1,42,244/- respectively under section 52(B) of AP Revenue Recovery Act, 1864 (Act No.II of 1854).

Hence, the Asst. Director of Mines and Geology, Kadapa vide Lr.No.3423/M1/2020, dt: 02-08-2022 requested the Tahsildar, Kadapa Mandal to furnish the movable and immovable properties of the Smt. C.Kasturi Bai W/o Sri C.Ramachandraiah, D.No.20/1064, Co-operative Colony, Kadapa, Y.S.R. District to take further necessary action for recovery of arrears and demanded amounts under section 52(B) of the Andhra Pradesh Revenue Recovery Act, 1864 (**Annexure-XIII**).

➤ **With regard to direction (iii):-**

In this connection, it is respectfully submitted that, at present there are 36 Major Minerals Leases are existing in the District out of which 12 leases are working with all statutory clearances and the remaining leases which are not having statutory clearances have been stopped and were recommended for cancellation in accordance with MMD&R Act, 1957 and Mineral Concession Rules, 1960 except the leases which are under sub- judies / Government stay orders and under renewal.

Further, there are 208 of Minor Minerals Leases are existing in the District out of which 96 leases are working with all statutory clearances and the remaining leases which are not having statutory clearances have been stopped and were recommended for cancellation in accordance with APMMC Rules, 1966 except the leases which are under sub- judies / Government stay orders and under renewal.

In this connection, it is pertinent to submit that the issuing of Transit Permits have been stopped to the Mining / Quarry lease holders who do not have the statutory clearances viz. Approved Mining Plan, Environmental Clearance, Consent For Establishment and Consent For Operation in the District and as part of it the lease ID numbers have been blocked in online i.e. Online Mineral E-Permit System (OMEPS) portal from obtaining auto transit permits.

In this connection, it is pertinent to submit that the District Mining Department Technical Staff of YSR District inspecting the Mines and Quarries periodically and ensuring that no mining operations are being taken place in the quarry leases which are not having the statutory clearances viz. Approved Mining Plan, Environmental Clearance, Consent For Establishment and Consent For Operation.

➤ **With regard to direction (iv):-**

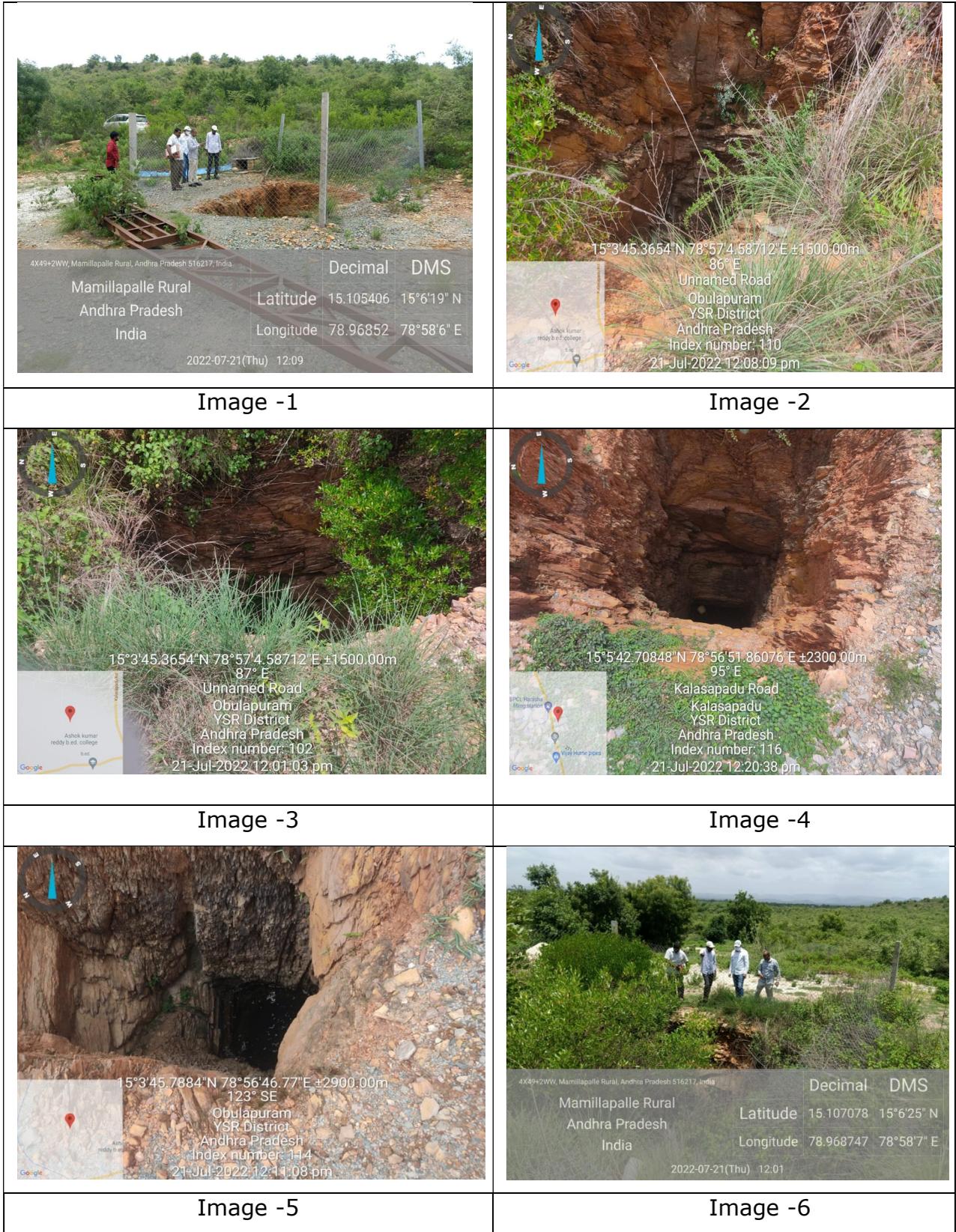
In this connection, it is respectfully submitted that the Mining Surveyors who are working in the Department of Mines and Geology, Government of Andhra Pradesh are not having any training / skills / experience in conducting underground survey in vertical shafts / pits. Hence, the Asst. Director of Mines and Geology, Kadapa vide Lr.No.3423/M1/2002, dt:15-07-2022 requested the General Manager (Mines), Uranium Corporation of India Ltd., Thumallapalle Project, Vemula (M),

Y.S.R. Kadapa District to depute the surveyors who have well experience in conducting underground survey to find out the excess mining if any done by the lease holder i.e. Smt. C.Kasturi Bai and to take action against the lease holder in accordance with law for recovery of the amount for excess mining under the respective statutes as per the Hon'ble National Green Tribunal (SZ), Chennai (**Annexure-XIV**). Accordingly, the General Manager (Mines), Uranium Corporation of India Ltd., Thumallapalle Project, Vemula (M), Y.S.R. Kadapa District has deputed Sri V. Purushotham Reddy, General Foreman (Survey) and Sri L. Sudheer Reddy workmen working in M/s. Uranium Corporation India Limited (UCIL) Tummalapalli Project, YSR District for Joint Survey of the mining lease.

Accordingly, the Joint inspection team consisting of Sri V. Purushotham Reddy, General Foreman (Survey) and Sri L. Sudheer Reddy workmen working in M/s. Uranium Corporation India Limited (UCIL) Tummalapalli Project, YSR District along with the Asst. Director of Mines and Geology, Kadapa and their staff have been inspected the Mining Lease of Smt. Kasturi Bai for Barytes over an extent of 30.69 Hects., held in Sy.Nos. 1&133 of Mamillapalli Village, Kalasapadu Mandal, YSR District jointly on 21.07.2022 to conduct underground survey of the vertical shafts existing in the mining lease area to find out excess mining if any done by the lease holder and take further necessary action in accordance with law for recovery of the amount for excess mining under the respective statutes as directed by the Hon'ble National Green Tribunal, Chennai (SZ).

The Joint inspection team submitted their report on 02-08-2022 (**Annexure-XV**). In the inspection report it was reported that during the day of inspection, it was observed that the lease holder has conducted underground mining by developing vertical shafts / pits for extraction of Barytes mineral. There are six (6) numbers of vertical shafts / pits having diameter of about 2 mts x 2.2 mts observed in the mining lease area. All the pits were sunk roughly without providing any permanent lining of metal, concrete or masonry and kept free from loose material as required under Regulation 69(2) & (4) of the Metalliferous Mines Regulations, 1961.

All the pits were developed without following the Mines Safety measures which are required for safety of employees working in the underground shafts. As observed the vertical pits, it is noticed that the lease holder has not developed separate pits / shafts were lowering and raising of men and materials / ore from the pit / shafts. No ventilation was provided for all six (6) numbers of vertical shafts / pits as required under regulation 131 of the Metalliferous Mines Regulations, 1961. No ladder was also provided to enter into the shafts by the work men's as required under regulation 73 of the Metalliferous Mines Regulations, 1961. The actual condition of shafts is represented as below.



On observation of the six (6) numbers of vertical shafts / pits, it was noticed that the said pits were developed / sunk without removing the loose soil around the pit mouth of the shafts & not constructed the concrete walls and permanent lining of metals and conducted the extraction of Barytes mineral in underground mining method. There were no safety measures taken during conducting of underground mining by the lease holder and sunk the vertical shafts roughly without following Mines Safety Rules as required under the Metalliferous Mines Regulations, 1961.

Further, it was also reported that they observed a small bucket of size 2'x2' and 3 mts depth was found fitted and tied with a chain at one end of the rope (about 25 mm in diameter) attached with the winches and was used for lowering

and raising of men and materials / ore from the shafts. The entire process adopted by the lease holder in conducting Mining operations for extraction of Barytes Mineral through vertical shafts was in a dangerous manner and completely violated the regulation 80 of the Metalliferous Mines Regulations, 1961.

Further, it is pertinent to submit in this connection that as defined in Metalliferous Mines Regulations, 1961 Regulation No.2(40), enter into the underground shaft / vertical shaft there shall be lawful access to enter in to the shaft and to conduct underground survey. But, in this mine no protective / safety measures were taken in developing vertical shafts for extraction of Barytes mineral by the lease holder hence it is en-dangerous to the lives of the survey officials and work men to enter and conduct the survey of the underground mining in absence of inlet and outlet shafts for lowering and raising, ventilation, ladder, the concrete walls and permanent lining of metals.

Finally, the Joint Inspection team opined that considering the above said mining conditions and circumstances, the Surveyor Sri V. Purushothama Reddy could not able to enter into the shafts to carryout survey of the underground mine and also it is fact that no one can enter and conduct underground survey in six vertical shafts existing in the mining lease area of Smt. C.Kasturi Bai in these dangerous situations and in absence of necessary safety measures / requirements.

➤ **With regard to direction (v):-**

No remarks

This is submitted to the Hon'ble National Green Tribunal, Chennai (SZ) for kind perusal and taking further necessary action in the matter.

Yours faithfully,  
Sd/-P. VENKATESWARA REDDY  
Dy. Director of Mines and Geology,  
Kadapa, YSR District

Copy submitted to the Director of Mines and Geology, Ibrahimpattanam for favour of kind information.

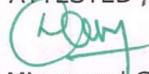
Copy submitted to the District Collector & Magistrate, Kadapa, YSR District for favour of kind information.

Copy to the Asst. Director of Mines and Geology, Kadapa for information.

Copy to the Tahsildar, Kalasapadu Mandal, YSR District for information.

Copy to the Station House Officer, Kalasapadu Mandal, YSR District for information.

// ATTESTED //



Asst. Director of Mines and Geology, Kadapa

Date-11-08-2022

Annexure - I

GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DEPARTMENT OF MINES & GEOLOGY::IBRAHIMPATNAM  
**[PRESENT: V.G. VENKATA REDDY, DIRECTOR]**

Proceedings No.3890189/D12-1/2020

Dated:02-06-2021

Sub: Mines & Minerals - Quarry Lease for Barytes an extent of 30.696 Hectares in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District - held by Smt.C.Kasturi Bai - Certain breaches committed by the lessee - Proposed for determination - Lease determined / cancellation - Orders - Issued.

- Ref: 1. G.O.Ms.No.224, Industries & Commerce (M.II) Department, Dated.11.04.2001.  
 2. ADM&G, Kadapa Proceedings No.1523/M3/2001, dt.02.11.2001.  
 3. ADM&G, Kadapa Letter No.3423/M1/2002, dt.26.09.2020.  
 4. This Office Show Cause Notice No.3890189/D12-1/2020, dated.03.12.2020.  
 5. ADM&G, Kadapa Letter No.3423/M1/2002, dt.28.05.2021.

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## ORDER:

Through the reference 1<sup>st</sup> cited, the Government has granted a Mining Lease for Barytes an extent of 30.696 Hectares in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District in favour of Smt.C.Kasturi Bai for a period of 20 years. Through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Kadapa was executed the lease deed and the lease is in force upto 01.11.2021.

Through the above reference 3<sup>rd</sup> cited, the Asst. Director of Mines and Geology, Kadapa submitted proposals for determination of quarry lease for Barytes an extent of 30.696 Hectares in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District held by Smt.C.Kasturi Bai under Rule 12(5)(h)(xii) of A.P.M.M.C Rules, 1966 with committed the following breaches:-

- The lessee is conducting underground mining operations without appointment of statutory employees which is a breach to section 17 of Mines Act, 1952 & Regulations No.34 of Metalliferrous Mines Regulations, 1961.
- The lessee excavated excess quantity of Barytes beyond the annual approved quantity in the mining plan from 2013-14 onwards.
- The lessee is conducting quarry operations and produced thousands of Tons of Barytes mineral without EC and CFO which is breach to Section of Environmental Protection Act, 1986 and Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981.
- Quarry operations are not in accordance with approved scheme of mining. The lessee has not provided separate in-let and out-let for entry and exit workmen and the workmen are using crane buckets for enter and exit in the shafts which is highly dangerous condition. Ventilation system was not provided by the lessee proposed in Approved Scheme of Mining which is violation to Rule 7(A)(i) of APMMC Rules, 1966.
- The scheme of mining was approved on 21.07.2018 by the DDM&G, Kadapa with a condition that the lessee should furnish the financial assurance of Rs.16,99,560/- for mine closure as required under APMMC Rules, 1966 to the ADM&G, Kadapa, but the lessee has not submitted the same till to date.
- The lessee is using explosives and conducting blasting without explosives permission obtained from the competent authority which is breach to Rule 107 of Explosives Rules, 2008.
- The lessee is utilizing tipper to transport Barytes from quarry to various destinations without obtaining permission from the competent authority which is breach to Regulation No.106 (2)(b) Metalliferrous Mines Regulations, 1961.

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- h. The lessee is not maintaining correct and accurate production and dispatch register as there is huge variation in stock recorded in the register and physical stock available at the quarry which is breach to Rule 12(5)(h)(iii) of APMMC Rules, 1966.
- i. The lessee is intentionally recorded the stock of white Barytes in lower side and buff Barytes in higher side than the actual stocks available at the quarry to transport the white Barytes in the guise of transportation of buff Barytes with payment of Seig.fee to buff Barytes which leads to loss of Revenue to the Government exchequer and it is violation of Rule 12(5)(h)(iii) of APMMC Rules, 1966.
- j. The lessee has not paid Mineral Revenue arrears which was accumulated to Rs.8,00,486/- and also failed to remit advance dead rent for the year 2020-21.

Through the reference 4<sup>th</sup> cited, a show cause notice was issued to Smt.C.Kasturi Bai, as to why the lease in question should not be determine the subject lease in accordance with Rule 12(5)(h)(xii) of APMMC Rules, 1966. The said notice was sent through the Assistant Director of Mines & Geology, Kadapa. But no reply has been received from the lessee even after receipt of this notice.

Through the reference 5<sup>th</sup> cited, the Asst. Director of Mines & Geology, Kadapa while enclosing a copy of acknowledgement of the show cause notice obtain by GPA Holder of the Lessee and reported that the DDM&G, Kadapa vide Proceedings No.1891/A1/2020, dt.18.05.2021 has suspended the quarrying operations in the leased area held by Smt.C.Kasturi Bai based on the proposals submitted by his office vide Letter No.3423/M1/2002, dt.15.10.2020.

Finally, the ADM&G, Kadapa is requested to cancel / determine the quarry lease held by Smt.C.Kasturi Bai for Barytes an extent of 30.696 Hectares in Sy.Nos.1&33 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District in accordance with APMMC Rules, 1966.

In view of the above circumstances, the Quarry lease held by Smt.C.Kasturi Bai for Barytes an extent of 30.696 Hectares in Sy.No.1&33 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District is hereby determined in accordance with Rule 12(5)(h)(xii) of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further, the Asst. Director of Mines & Geology, Kadapa is directed to take further necessary action in the matter as per Rules.

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES AND GEOLOGY

To  
Smt.C.Kasturi Bai, GPA Holder of Sri C.Nageswara Reddy,  
Chenchaiahgani Palli Village, Mallepalli Post,  
B.Mattam Manāal, YSR Kadapa District, A.P - 516 503 ----- [BY RPAD].  
Copy to the District Collector & Magistrate, YSR Kadapa District for favour  
of information.  
Copy to the Asst. Director of Mines and Geology, Kadapa.  
Copy to Deputy Director of Mines and Geology, Kadapa.

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY

GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES & GEOLOGY

Annexure - II

From  
D.Ravi Prasad,  
Asst. Director of Mines & Geology,  
KADAPA, YSR District.

To  
The Tahsildar,  
Kalasapadu Mandal,  
Y.S.R. District.

Lr.No.3423/M1/2002, Dt: 05-06-2021.

Sir,

Sub:- Mines & Quarries - Quarry Lease held by Smt. C. Kasturi Bai for Barytes over an extent of 30.696 Hectares in Sy. Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Lease cancelled / determined by the Director of Mines and Geology, Ibrahimpatnam - Request to take further action - Reg.

Ref:- 1. Lr. No. 70/QL/RVS-KDP/2020, dt. 07-09-2020 of the Asst. Director of Mines and Geology, Kadapa .  
2. Proceedings No. 1891/Q1/2020, dt. 18.05.2021 of the Dy. Director of Mines and Geology, Kadapa.  
3. Proceedings No.3890189/D12-1/2020, dt. 02.06.2021 of the Director of Mines and Geology, Ibrahimpatnam.

I invite attention to the subject and references cited. Through the reference 2<sup>nd</sup> cited, the Dy. Director of Mines and Geology, Kadapa has suspended the Quarry Lease operations in the lease area of Smt. C. Kasturi Bai based on the report submitted by the Asst. Director of Mines and Geology, Kadapa. ( The copy proceedings is herewith enclosed).

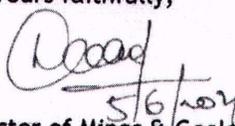
Subsequently, the Director of Mines and Geology, Ibrahimpatnam vide reference 3<sup>rd</sup> cited has cancelled quarry lease held by Smt. C. Kasturi Bai for Barytes over an extent of 30.696 Hectares in Sy. Nos. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District. ( The copy proceedings is herewith enclosed).

In this connection, necessary instructions were given to the Technical Staff of this office and Technical staff of Asst. Director of Mines and Geology, Regional Vigilance Squad, Kadapa for regular vigil on the subject area, so as to curb any illegal mining/quarrying and transportation of minerals.

In continuation to the reference 1<sup>st</sup> cited, for effective vigil over the subject area, I request the Tahsildar, Kalasapadu Mandal to take necessary action not to venture into the lease area by any one for any type of operations or workings in the lease area as the lease was cancelled and not in force from 02.06.2021 onwards. And also requested to arrange for regular vigil on the subject area, so as to curb any illegal mining/quarrying and transportation of minerals. In case of violation(s) found if any, necessary appropriate action may be initiated and intimate the same to this office so as to take appropriate action within time in co-ordination with you as our office is situated in Kadapa Collectorate complex which is 100 KM away from the quarry lease area.

Your necessary co-operation in this regard is highly solicited, to curtail loss of mineral revenue to the State Exchequer.

Yours faithfully,

  
5/6/2021  
Asst. Director of Mines & Geology,  
Kadapa, Y.S.R-District.

Encl: As above

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-2-

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of kind information.

Copy submitted to the Dy. Director of Mines and Geology, Kadapa for favour of kind information.

Annexure - III

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES & GEOLOGY**

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From  
D.Ravi Prasad,  
Asst. Director of Mines & Geology,  
KADAPA, YSR District.

To  
The Station House Officer,  
Kalasapadu,  
Y.S.R. District.

**Lr.No.3423/M1/2002, Dt: 05-06-2021.**

Sir,

Sub:- Mines & Quarries - Quarry Lease held by Smt. C. Kasturi Bai for Barytes over an extent of 30.696 Hectares in Sy. Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Lease cancelled / determined by the Director of Mines and Geology, Ibrahimpattam - Request to take further action - Regarding.

- Ref:- 1. Lr. No. 70/QL/RVS-KDP/2020, dt. 07-09-2020 of the Asst. Director of Mines and Geology, Kadapa.  
2. Proceedings No. 1891/Q1/2020, dt. 18.05.2021 of the Dy. Director of Mines and Geology, Kadapa.  
3. Proceedings No.3890189/D12-1/2020, dt. 02.06.2021 of the Director of Mines and Geology, Ibrahimpattam.

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I invite attention to the subject and references cited. Through the reference 2<sup>nd</sup> cited, the Dy. Director of Mines and Geology, Kadapa has suspended the Quarry Lease operations in the lease area of Smt. C. Kasturi Bai based on the report submitted by the Asst. Director of Mines and Geology, Kadapa. (The copy proceedings is herewith enclosed).

Subsequently, the Director of Mines and Geology, Ibrahimpattam vide reference 3<sup>rd</sup> cited has cancelled / determined the quarry lease held by Smt. C. Kasturi Bai for Barytes over an extent of 30.696 Hectares in Sy. Nos. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District certain breaches committed by Smt. C. Kasturi Bai. ( The copy proceedings is herewith enclosed).

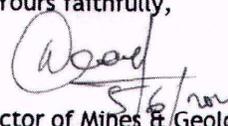
In this connection, necessary instructions were given to the Technical Staff of this office and Technical staff of Asst. Director of Mines and Geology, Regional Vigilance Squad, Kadapa for regular vigil on the subject area, so as to curb any illegal mining/quarrying and transportation of minerals in the subject area.

In continuation to the reference 1<sup>st</sup> cited, for effective vigil over the subject area, I request the Station House Officer, Kalasapadu to take necessary action not to venture into the lease area by any one for any type of operations or workings in the lease area as the lease was cancelled / determined and not in force from 02.06.2021 onwards. And also requested to arrange for regular vigil on the subject area, so as to curb any illegal mining/quarrying and transportation of minerals. In case of violation(s) found if any, necessary appropriate action may be initiated and intimate the same to this office so as to take appropriate action within time in co-ordination with you as our office is situated in Kadapa Collectorate complex which is 100 KM away from the quarry lease area.

Your necessary co-operation in this regard is highly solicited, to curtail loss of mineral revenue to the State Exchequer.

Encl: As above

Yours faithfully,

  
Asst. Director of Mines & Geology,  
Kadapa, Y.S.R-District.

Copy submitted to the Director of Mines and Geology, Ibrahimpattam for favour of kind information.  
Copy submitted to the Dy. Director of Mines and Geology, Kadapa for favour of kind information.

Annexure - IV

Register post with Acknowledgement

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES & GEOLOGY**

Office of the  
Asst. Director of Mines & Geology,  
G -3, "O" Block, New Collectorate Complex,  
Kadapa.

DEMAND NOTICENo. 3423/M1/2002Dt. 05-07-2021.

**Sub:** MINES & MINERALS - Inspection of Quarry Lease area held by Smt. C.Kasturi Bai in Sy.no.1 &133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Detection of un-authorized and transportation of 590 Mts of White Barytes and 180 Mts of Off Colour Barytes without payment of Seigniorage Fee - Show Cause Notice Issued - Reply not received - Demand issued- Regarding.

- Ref:-** 1. News scrolling appeared in electronic media dated:08-05-2021 at 10.00 AM.  
2. Inspection report, dated: 31-05-2021.  
2. This office Show Cause Notice No. 3423/M1/2002, dt. 01.06.2021.

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Attention is drawn to the subject and reference cited. An explosion incident was occurred in your quarry lease area on 08.05.2021 around 9.30 to 10.30 A.M and died 10 members of labours in the said explosion.

Hence, the Director of Mines & Geology, Ibrahimpatnam, Dy.Director of Mines and Geology, Kadapa and the Asst.Director of Mines &Geology, Kadapa along with the Technical Staff of O/o Deputy Director of Mines and Geology, Asst.Director of Mines and Geology, Kadapa and Asst.Director of Mines and Geology, Regional Vigilance Squad, Kadapa have immediately rushed to the spot and enquired the matter with the local Police and Revenue department on 08.05.2021.

During course of inspection, the Technical Staff O/o the Asst. Director of Mines and Geology, Kadapa, O/o Asst. Director of Mines and Geology, Regional Vigilance Squad, Kadapa Region and O/o the Dy. Director of Mines and Geology, Kadapa have recorded the stock of White Barytes and Off Colour Barytes available in the quarry lease area on 08-05-2021. The quantities are as given below:

S.No	Mineral in MT's	
	White Barytes	Off Colour Barytes
1	30MT	40 Mt

Further, the Technical Staff have reported that, the Asst. Geologist & Royalty Inspector O/o Asst. Director of Mines and Geology, Regional Vigilance squad, Kadapa along with Supervisor, O/o Dy.Director of Mines and Geology, Kadapa inspected the quarry lease area held by Smt. C. Kasturi Bai for Barytes covering an extent of 30.696 Hectares in Sy.No.1 &133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District on 25-08-2020 and reported that the following stock was available in the lease area on the day of inspection:

S.No	Mineral in MT's	
	White Barytes	Off Colour Barytes
1	620 MT	220 Mt

Further they reported that, there is a difference between stocks noted during inspection dated 25.08.2020 and 08.05.2021 as detailed below:

**Difference in Barytes Stock between inspection dated 25-08-2020 and 08-05-2021:**

S.No.	White Barytes in MT's			Off Colour Barytes in MT's		
	25-08-2020	08-05-2021	Difference in MT's	25-08-2020	08-05-2021	Difference in MT's
1	620	30	590	220	40	180

Further, they reported that there is a difference of 590 MT's of White Barytes & 180 MTs off Colour Barytes between the quantities noted during inspection dated. 25-08-202 and 08-05-2021. Hence, it is construed that the lease holder has dispatched 590 MT's of White Barytes & 180 MTs off Colour Barytes un-authorizedly from the lease area without payment of Seigniorage fee violating Rule 34(1) of APMMC Rules 1966. Also reported that, the lease holder is liable for penalization under Rule 34 (1) of APMMC Rules, 1966.

Accordingly, the Technical Staff have submitted their report vide reference 2<sup>nd</sup> cited and recommended for taking further necessary action against the lease holder as per rule 34 (1) of APMMC Rules, 1966.

In this connection, it is pertinent to inform that the Rule 34 (1) says that, "No minor mineral shall be dispatched from any of the leased areas or area granted under a mineral concession without a valid e-transit permit issued by the Asst. Director of Mines & Geology concerned or any officer authorized in this behalf by the Director of Mines & Geology.

The lessee shall furnish the details of quantity of minor minerals except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of rule 10 dispatched and place of consignment to the Asst. Director of Mines & Geology concerned immediately after the dispatch of material. However, the lessee is required to obtain the e-transit forms in advance for transportation of minor minerals and shall render the account to the Asst. Director concerned once in a month. No second consignment of e-transit forms shall be issued unless the lessee has submitted the previous account of consignment of e-transit forms;

Provided that any misuse of e-transit forms, dispatch and transportation of any minor mineral except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of rule 10 without paying Seigniorage fee and any other contravention, shall result in levy of five times of the normal Seigniorage fee as penalty for the first time offence and ten times of normal Seigniorage fee as penalty for the second time offence in addition to the Normal Seigniorage fee along with DMF and MERIT amounts for the evaded quantity by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology. Any subsequent offence shall result in termination of the lease after the holder of mineral concession submits an explanation".

Hence, this office vide reference 3<sup>rd</sup> cited issued Show Cause Notice as to why action should not be initiated for un-authorized transportation of 590 MT's of White Barytes & 180 MTs Off Colour Barytes from the lease area without payment of Seigniorage fee violating Rule 34 (1) of APMMC Rules, 1966. But, no reply is received till to date from your end though acknowledged this office show cause notice on 09.06.2021 which was sent through RPAD to you.

Hence, it is construed that, you have dispatched 590 MT's of White Barytes & 180 MTs Off Colour Barytes un-authorizedly without payment of Seigniorage fee violating Rule 34 (1) of APMMC Rules, 1966. As such, you don't have any explanation/evidence to submit in this regard.

Accordingly, the Normal Seigniorage Fee, DMF, MERIT and 05 times of penalty is worked out under Rule 34 (1) of APMMC Rules, 1966 for un-authorized transportation of 590 MT's of White Barytes & 180 MTs Off Colour Barytes from the lease area without payment of Seigniorage fee as detailed below.

Mineral	Quantity in MTs	Rate of Seigniorage Fee (in Rs)	Normal Seigniorage Fee (in Rs.)	DMF @30% on S.Fee	MERIT @2% on S.Fee	05 times of penalty (in Rs)	Total (in Rs)
White Barytes	590	1100	649000	194700	12980	3245000	4101680
Off colour Barytes	180	500	90000	27000	1800	450000	568800
<b>Total</b>	<b>770</b>	<b>1600</b>	<b>739000</b>	<b>221700</b>	<b>14780</b>	<b>3695000</b>	<b>4670480</b>

In view of the above circumstances, Smt. C. Kasturi Bai is hereby directed to pay an amount of Rs.46,70,480/- towards Normal Seigniorage Fee together with penalty, DMF & MERIT to the Government Head of Account mentioned below within in 15 days from the date of receipt of the Demand Notice. Failing which necessary action will be initiated to recovery of the Mineral Revenue Dues under section 52(B) of A.P. Revenue Recovery Act 1864 and as per APMMC Rules 1966.

**Normal Seig. Fee & 05 times penalty :**

0853 - Non-ferrous Mining and Metallurgical Industries.  
102 - Mineral Concession Fee Rents & Royalties  
81 - Other Receipts.

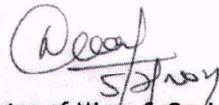
**DMF ( District Mineral Foundation ):**

8448001010113001001VN

**MERIT (Mineral Exploration Research and Innovation Trust):**

8443001110127003003VN

**D.D.O. Code: 1201-1307-001.**

  
Asst. Director of Mines & Geology  
Kadapa, Y.S.R District.

To  
Smt. C.Kasturi Bai, (BY RPAD)  
W/o. C.Ramachandraiah,  
D.No.20/1064,  
Co-operative Colony,  
Kadapa, Y.S.R. District,  
Cell No. 9052707833.

GPA holder of C. Nageswar Reddy, (BY RPAD)  
S/o Sheshi Reddy, D.No. 4/16-2,  
Chenchaiahgaripalli Village,  
B. Mattam Mandal,  
Y.S.R. District.

**Copy submitted to :**

1. The District Collector, Y.S.R District for favour of information.
2. The Joint Collector, (RB&R) Y.S.R District for favour of information.
3. The Director of Mines & Geology, Ibrahimpatnam for favour of information.
4. The Deputy Director of Mines & Geology, Kadapa for favour of information.
5. The Asst. Director of Mines and Geology, Regional Vigilance Squad, Kadapa Region for favour of information.

Annexure - V

Register post with Acknowledgement

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES & GEOLOGY**

Office of the  
Asst. Director of Mines & Geology,  
G -3, "O" Block, New Collectorate Complex,  
Kadapa.

**DEMAND NOTICE****No. 3423/M1/2002****Dt. 10-08-2021.**

**Sub** MINES & MINERALS - Inspection of Quarry Lease area held by Smt. C.Kasturi Bai in Sy.no.1 &133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Detection of un-authorized transportation of 332.25 Mts of White Barytes without payment of Seigniorage Fee - Show Cause Notice Issued - Reply not received - Demand issued-Regarding.

**Ref:**

1. Inspection report, dated. 16.10.2019 & 18.10.2019 of the Assistant Geologist, Office of the Asst. Director of Mines and Geology, Kadapa.
2. Inspection report, dated. 25.08.2020 of the Technical Staff, Office the Asst. Director of Mines and Geology, (RVS), Kadapa and Office of the Dy., Director of Mines and Geology, Kadapa.
3. This office Show Cause Notice No. 3423/M1/2002, dt. 09.07.2021.

\*\*\*\*\*

Attention is drawn to the subject and references cited. During the course of inspection, the Assistant Geologist, Office of the Asst. Director of Mines and Geology, Kadapa has inspected the quarry lease held by Smt. C. Kasturi Bai for Barytes over an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District and recorded the stock of White Barytes and Off Colour Barytes available on 16.10.2019 & 18.10.2019. The quantities are as given below.

S.No	Mineral in MT's	
	White Barytes	Off Colour Barytes
1	1953.25 MT	364 Mt

Subsequently, the Technical Staff have reported that, the Asst. Geologist & Royalty Inspector O/o Asst. Director of Mines and Geology, Regional Vigilance squad, Kadapa along with Supervisor, O/o Dy. Director of Mines and Geology, Kadapa inspected the quarry lease area held by Smt. C. Kasturi Bai for Barytes covering an extent of 30.696 Hectares in Sy.No.1 &133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District on 25-08-2020 and reported that the following stock was available in the lease area on the day of inspection.

S.No	Mineral in MT's	
	White Barytes	Off Colour Barytes
1	620 MT	220 Mt

As per this office records, you have obtained dispatch permits for 1000 Mts of White Barytes and 1450 MTs of Buff Barytes between the period of two subsequent inspections dt. 16.10.2019 & 18.10.2019 and 25.08.2021.

On scrutiny of two inspection reports, it is noticed that there is a difference between physical stocks noted during inspection dt. 16.10.2019 & 18.10.2019. The details are shown below:

**Difference in White Barytes Stocks:**

Physical stock available on inspected dt. 16.10.2019 & 18.10.2019 (in MTs)	Dispatch permits obtained from 18.10.2019 to 25.08.2020 (in MTs)	Quantity should be available as on 25.08.2020 after excluding the permitted quantity (in MTs)	Physical stock actually on inspection dt. 25.08.2020 (in MTs)	Difference / Missing quantity between two inspections (in MTs)
1	2	3=(1-2)	4	5=(3-4)
1953.25	1000	953.25	620	(-) 333.25

From the above Table, it is evident that there is difference / missing of 333.25 MTs of White Barytes between the quantities noted during the inspections dt. 16.10.2019 & 18.10.2019 and 25.08.2020. Hence, it is construed the lease holder has dispatched 332.25 MTS of White Barytes un-authorizedly from the lease area without payment of Seigniorage fee violating Rule 34(1) of APMMC Rules 1966. Also reported that, the lease holder is liable for penalization under Rule 34 (1) of APMMC Rules, 1966.

Further, it is informed that there is no missing quantity of Off Colour Barytes between the stocks noticed during the two inspections dt.16.10.2019 & 18.10.2019 and 25.08.2020.

In this connection, it is pertinent to inform that the Rule 34 (1) says that, "No minor mineral shall be dispatched from any of the leased areas or area granted under a mineral concession without a valid e-transit permit issued by the Asst. Director of Mines & Geology concerned or any officer authorized in this behalf by the Director of Mines & Geology.

The lessee shall furnish the details of quantity of minor minerals except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of rule 10 dispatched and place of consignment to the Asst., Director of Mines & Geology concerned immediately after the dispatch of material. However, the lessee is required to obtain the e-transit forms in advance for transportation of minor minerals and shall render the account to the Asst. Director concerned once in a month. No second consignment of e-transit forms shall be issued unless the lessee has submitted the previous account of consignment of e-transit forms;

Provided that any misuse of e-transit forms, dispatch and transportation of any minor mineral except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of Rule 10 without paying Seigniorage fee and any other contravention, shall result in levy of five times of the normal Seigniorage fee as penalty for the first time offence and ten times or normal Seigniorage fee as penalty for the second time offence in addition to the Normal Seigniorage fee along with DMF and MERIT amounts for the evaded quantity by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology. Any subsequent offence shall result in termination of the lease after the holder of mineral concession submits an explanation".

Hence, this office vide reference 3<sup>rd</sup> cited issued Show Cause Notice as to why action should not be initiated for un-authorized transportation of 333.25 MT's of White Barytes from the leased area without payment of Seigniorage fee violating Rule 34 (1) of APMMC Rules, 1966. Failing which necessary further action will be initiated as per APMMC Rules, 1966. But, the postal authority have returned the letter to this office and stated

that the addressee house was demolished. Again this office has sent through postal to new address of Hyderabad & through mail to you. But, no reply is received till to date from your end.

Hence, it is construed that, you have dispatched 333.25 MT's of White Barytes un-authorizedly without payment of Seigniorage fee violating Rule 34 (1) of APMMC Rules, 1966. As such, you don't have any explanation/evidence to submit in this regard.

Accordingly, the Normal Seigniorage Fee, DMF, MERIT and 05 times of penalty is worked out under Rule 34 (1) of APMMC Rules, 1966 for un-authorized transportation of 333.25 MT's of White Barytes from the leased area without payment of Seigniorage fee as detailed below.

Mineral	Quantity in MTs	Rate of Seigniorage Fee (in Rs)	Normal Seigniorage Fee (in Rs.)	DMF @30% on S.Fee	MERIT @2% on S.Fee	05 times of penalty (in Rs)	Total (in Rs)
White Barytes	333.25	1100	366575	109973	7332	1832875	23,16,755/-

In view of the above circumstances, Smt. C. Kasturi Bai is hereby directed to pay an amount of Rs.23,16,755/- towards Normal Seigniorage Fee together with penalty, DMF & MERIT to the Government Head of Account mentioned below within in 15 days from the date of receipt of the Demand Notice. Failing which necessary action will be initiated to recovery of the Mineral Revenue Dues under section 52(B) of A.P. Revenue Recovery Act 1864 and as per APMMC Rules 1966.

**Normal Seig. Fee & 05 times penalty :**

0853 - Non-ferrous Mining and Metallurgical Industries.  
102 - Mineral Concession Fee Rents & Royalties  
81 - Other Receipts.

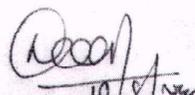
**DMF ( District Mineral Foundation ):**

8448001010113001001VN

**MERIT (Mineral Exploration Research and Innovation Trust):**

8443001110127003003VN

**D.D.O. Code: 1201-1307-001.**

  
10/8/2014  
Asst. Director of Mines & Geology  
Kadapa, Y.S.R District.

To

1.Smt. C.Kasturi Bai, (BY RPAD)  
W/o. Sri C.Ramachandraiah, MLC,  
Plot.No.43A, Road No. 71,  
Opp: Jubilee Hills Public School,  
Jubilee Hills, Hyderabad- 500096.  
Cell No. 9052707833.

2.GPA holder of C. Nageswar Reddy, (BY RPAD)  
S/o Sheshi Reddy, D.No. 4/16-2,  
Chenchiahgaripalli Village,  
B. Mattam Mandal,  
Y.S.R. District.

**Copy submitted to :**

1. The District Collector, Y.S.R District for favour of information.
2. The Joint Collector, (RB&R) Y.S.R District for favour of information.
3. The Director of Mines & Geology, Ibrahimpatnam for favour of information.
4. The Deputy Director of Mines & Geology, Kadapa for favour of information.
5. The Asst. Director of Mines and Geology, Regional Vigilance Squad, Kadapa Region for of information.

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

\*\*\*

From  
D.Ravi Prasad,  
Asst. Director of Mines & Geology,  
Kadapa, Y.S.R. District.

To  
Smt. C. Kasturi Bai,  
D.No.20/1064,  
Co-operative Colony,  
Kadapa, Y.S.R. District

**Letter No: 3423/M1/2002. Date: 09-06-2021**

Sir,

Sub: Mines & Minerals – Quarry Lease for Barytes over an extent of 30.696 Hectares in Sy. Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Held by Smt. C. Kasturi Bai – Request to pay the Mineral Revenue dues – Regarding.

Ref: Procs No. 3890189/D12-1/2020, dt. 02.06.2021 from the Director of Mines and Geology, Ibrahimpatnam.

\*\*\*\*\*

Adverting to the subject and reference cited, the Director of Mines and Geology, Ibrahimpatnam has determined the quarry lease for Barytes over an extent of 30.696 Hectares in Sy. Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District held by Smt. C. Kasturi Bai under rule 12(5) (h) (xii) of APMMC Rules, 1966 for certain breaches committed by you.

In this connection, this office has prepared the Mineral Revenue Assessment for the year 2021-22 (upto the date of determination on 02.06.2021) as per which you are having the following Mineral Revenue dues to the Government.

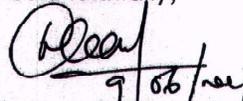
**2021-22**

1. Dead Rent	=	Rs. 1,38,609/-
2. Land Assessment	=	Rs. 3,070/-
3. Cess on LA	=	Rs. 565/-
		-----
<b>Total</b>	=	<b>Rs. 1,42,244/-</b>
		-----

Therefore, you are hereby directed to pay the said above Mineral Revenue dues to the Government within 15 days from the date of receipt of this letter, failing which the amount will be recovered under Revenue Recovery Act, 1984 without any further notice.

Further, you are hereby directed to submit Bank Guarantee for Rs. 3,10,000/- towards Mining Closures Plan which was directed by the Dy. Director of Mines and Geology, Kadapa at the time of approved of Approved Mining Plan Lr. No. 4312/MS7/KDP/2017, dt. 21-07-2018 and as per latest instructions issued by the GoAP as per G.O.Ms.No. 53, Ind & Com (M.II) Dept., dt. 27-02-2019.

Yours faithfully,

  
 9/06/2021  
 Asst. Director of Mines & Geology,  
 KADAPA, Y.S.R.-Dist.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Kadapa for favour of information.

Annexure - VII

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

From  
D.Ravi Prasad,  
Asst. Director of Mines & Geology,  
Kadapa, Y.S.R. District.

To  
The Dy. Director of Mines & Geology,  
Kadapa.

**Lr.No.3423/M1/2002 , dated.04-06-2022**

Sir,

Sub:-Mines and Minerals- Inspection of Quarry Lease for Barytes an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Held by Smt. C. Kasturi Bai by the Technical staff - Demand Notice issued - Not Responded the defaulter - Recovery of Arrears under section 52(B) of R.R.Act, 1864 - Necessary Certificate Requested - Reg.

- Ref:-
1. Inspection report dt:31-05-2021 of the Technical Staff.
  2. This office Show Cause Notice No.3423/M1/2002, dated:01-06-2021.
  3. This office Demand Notice No. 3423/M1/2002, dated:05-07-2021

\*\*\*

I invite kind attention to the subject and references cited, through the reference 1<sup>st</sup> cited, the Technical staff has inspected the subject area and reported that the lease holder has dispatched 590 MT's of White Barytes & 180 MTs off Colour Barytes un-authorizedly without payment of Seigniorage fee under Rule 34(1) of APMMC Rules 1966 and recommended for taking further necessary action against the lease holder as per rule 34 (1) of APMMC Rules, 1966.

In the reference 2<sup>nd</sup> cited, this office issued Show Cause Notice to the lease holder and directed to Show Cause within 15 days from the date of receipt of this notice as to why action should not be initiated against you for un-authorized transportation of 590 MT's of White Barytes & 180 MTs off Colour Barytes from the lease area without payment of Seigniorage fee as required under Rule 34 (1) of APMMC Rules, 1966.

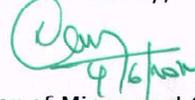
Accordingly, through the reference 3<sup>rd</sup> cited this office has issued demand notice to the lease holder and directed to pay an amount of Rs.46,70,480/- towards Normal Seig. Fee together with Penalty, DMF and MERIT to the Government head of account failing which necessary action will be initiated to recovery of mineral revenue dues under section 52(B) of AP Revenue Recovery Act, 1864. But the defaulter has not paid the arrears till date. The arrears are as follows:

Sl. No.	Towards	Amount in Rs.
1.	Normal Seigniorage Fee/ Royalty	7,39,000
2.	5 times Penalty	3695000
3.	DMF	221700
4.	MERIT	14780
<b>Total</b>		<b>Rs.46,70,480/-</b>

=2 =

In view of the above, I request the Deputy Director of Mine and Geology, Kadapa to kindly issue necessary certificate under section 3 (1) of the Revenue Recovery Act 1864, so as to recover the amounts from the lease holder i.e., Smt. C.Kasturi Bai, GPA holder of C. Nageswar Reddy under R.R.Act, 1864. The address of the defaulter is given below.

Yours faithfully,



Asst. Director of Mines and Geology,  
KADAPA, Y.S.R. DISTRICT.

**Address of the defaulter:**

Smt. C.Kasturi Bai,  
W/o. C.Ramachandraiah,  
D.No.20/1064,  
Co-operative Colony,  
Kadapa, Y.S.R. District,  
Cell No. 9052707833.

GPA holder of C. Nageswar Reddy,  
S/o Sheshi Reddy, D.No. 4/16-2,  
Chenchaiahgaripalli Village,  
B. Mattam Mandal,  
Y.S.R. District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, for favour of information.

Annexure - VIII

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

From  
D.Ravi Prasad,  
Asst. Director of Mines & Geology,  
Kadapa, Y.S.R. District.

To  
The Dy. Director of Mines & Geology,  
Kadapa.

**Lr.No.3423/M1/2002 , dated.04-06-2022**

Sir,

Sub:-Mines and Minerals- Inspection of Quarry Lease for Barytes an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Held by Smt. C. Kasturi Bai by the Technical staff - Demand Notice issued - Not Responded the defaulter - Recovery of Arrears under section 52(B) of R.R.Act, 1864 - Necessary Certificate Requested - Reg.

Ref:- 1. Inspection report dt:16.10.2019, 18.10.2019 and 25.08.2020 of the Technical Staff.  
2. This office Show Cause Notice No.3423/M1/2002, dt:09.07.2021  
3. This office Demand Notice No. 3423/M1/2002, dt:10.08.2021

\*\*\*

I invite kind attention to the subject and references cited, through the reference 1<sup>st</sup> cited, the Technical staff have inspected the subject area and reported that the lease holder has dispatched 333.25 MTs of White Barytes un-authorizedly without payment of Seigniorage fee under Rule 34(1) of APMMC Rules 1966 and recommended for taking further necessary action against the lease holder as per rule 34 (1) of APMMC Rules, 1966.

In the reference 2<sup>nd</sup> cited, this office issued Show Cause Notice to the lease holder and directed to Show Cause within 15 days from the date of receipt of this notice as to why action should not be initiated against you for un-authorized transportation of 333.25 MT's of White Barytes from the lease area without payment of Seigniorage fee as required under Rule 34 (1) of APMMC Rules, 1966.

Accordingly, through the reference 3<sup>rd</sup> cited this office has issued demand notice to the lease holder and directed to pay an amount of Rs.23,16,755/- towards Normal Seig. Fee together with Penalty, DMF and MERIT to the Government head of account failing which necessary action will be initiated to recovery of mineral revenue dues under section 52(B) of AP Revenue Recovery Act, 1864. But the defaulter has not paid the arrears till date. The arrears are as follows:

Sl. No.	Towards	Amount in Rs.
1.	Normal Seigniorage Fee/ Royalty	3,66,575
2.	5 times Penalty	18,32,875
3.	DMF	1,09,973
4.	MERIT	7,332
<b>Total</b>		<b>Rs. 23,16,755/-</b>

= 2 =

In view of the above, I request the Deputy Director of Mine and Geology, Kadapa to kindly issue necessary certificate under section 3 (1) of the Revenue Recovery Act 1864, so as to recover the amounts from the lease holder i.e., Smt. C.Kasturi Bai, GPA holder of C. Nageswar Reddy under R.R.Act, 1864. The address of the defaulter is given below.

Yours faithfully,



Asst. Director of Mines and Geology,  
KADAPA, Y.S.R. DISTRICT.

**Address of the defaulter:**

Smt. C.Kasturi Bai,  
W/o. C.Ramachandraiah,  
D.No.20/1064,  
Co-operative Colony,  
Kadapa, Y.S.R. District,  
Cell No. 9052707833.

GPA holder of C. Nageswar Reddy,  
S/o Sheshi Reddy, D.No. 4/16-2,  
Chenchaiahgaripalli Village,  
B. Mattam Mandal,  
Y.S.R. District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, for favour of information.

Amendude-1X

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

From  
D.Ravi Prasad,  
Asst. Director of Mines & Geology,  
Kadapa, Y.S.R. District.

To  
The Dy. Director of Mines & Geology,  
Kadapa.

**Lr.No.3423/M1/2002 , dated. 2) -07-2022**

Sir,

Sub:-Mines and Minerals- Inspection of Quarry Lease for Barytes over an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Lease held by Smt. C. Kasturi Bai - Determined - Notice issued for payment of MR dues - Not Responded the defaulter - Recovery of Arrears under section 52(B) of R.R.Act, 1864 - Necessary Certificate Requested - Reg.

Ref:- 1. Proc.No.3890189/D12-1/2020, dt:02.06.2021 of the Director of Mines and Geology, Ibrahimpatnam  
2. This office Lr.No.3423/M1/2002, dt:09-06-2021.

\*\*\*

I invite kind attention to the subject and references cited, through the reference 1<sup>st</sup> cited, the Director of Mines and Geology, Ibrahimpatnam has determined the quarry lease for Barytes over an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District held by Smt. C.Kasturi Bai under 12(5)(h)(xii) of APMMC Rules, 1966 certain breaches committed by the lease holder and directed this office to take further necessary action in the matter as per rules.

Accordingly, in pursuant to the Determination orders of the Director of Mines and Geology, Ibrahimpatnam this office has finalized the MRA for the year 2021-22 (upto date of determination on 02-06-2021). As per MRA, the lessee is having the following mineral revenue dues payable to the Governmet.

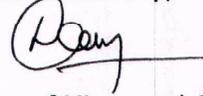
Sl. No.	Towards	Amount in Rs.
1.	Dead Rent	Rs.1,38,609/-
2.	Land Assessment	Rs.3,070/-
3.	Cess on LA	Rs.565/-
<b>Total</b>		<b>Rs. 1,42,244/-</b>

Hence, this office vide reference 2<sup>nd</sup> cited has requested the lease holder to pay an amount of Rs.1,42,244/- towards Mineral Revenue dues payable to the Government failing which necessary action will be initiated to recovery of mineral revenue dues under section 52(B) of AP Revenue Rocvery Act, 1864. But the defaulter has not paid the arrears till date.

= 2 =

In view of the above, I request the Deputy Director of Mine and Geology, Kadapa to kindly issue necessary certificate under rule 29 of APMMC Rules, 1966 readwith section 25 of MMD&R Act, 1957 so as to recover the amount from the lease holder i.e., Smt. C.Kasturi Bai / GPA holder of C. Nageswar Reddy under R.R.Act, 1864. The address of the defaulter is given below.

Yours faithfully,



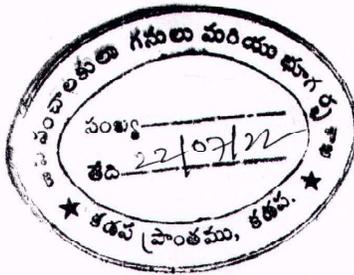
Asst. Director of Mines and Geology,  
KADAPA, Y.S.R. DISTRICT.

**Address of the defaulter:**

Smt. C.Kasturi Bai,  
W/o. C.Ramachandraiah,  
D.No.20/1064,  
Co-operative Colony,  
Kadapa, Y.S.R. District,  
Cell No. 9052707833.

GPA holder of C. Nageswar Reddy,  
S/o Sheshi Reddy, D.No. 4/16-2,  
Chenchaiahgaripalli Village,  
B. Mattam Mandal,  
Y.S.R. District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, for favour of information.



**DESPATCHED**  
SR NO: 2275 to 2276  
dt: 20.07-2022.

Annexure - X

**GOVERNMENT OF ANDHRA PRADESH**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY, KADAPA**  
 G-3, 'O' Block, New Collectorate Premises, RIMS Road, Kadapa, Y.S.R. District.

**MEMO No: 1922/RR-Act/2010****Dated: 29-06-2022**

Sub: Mines and Minerals – Quarry lease for Barytes over an extent of 30.696 Hectares in Sy.No.1 & 133 of Mamillapalli (V), Kalasapadu (M), Y.S.R.District- Determined the quarry lease held by Smt C.Kasturi Bai – Demand Raised – Not responded - Recovery of arrears under provision of R.R. Act, 1864 – Initiation of action – Regarding.

Ref: - Letter No.3423/M1/2002, dated: 04-06-2022 from the Asst. Director of Mines and Geology, Kadapa.

\*\*\*\*\*

The Attention of the Asst. Director of Mines and Geology, Kadapa is drawn to the subject and reference cited and it is informed that vide reference cited it has been requested to issue the certificate to recover arrears from Smt C. Kasturi Bai towards mineral revenue arrears of Rs.46,70,480/- under AP Revenue Recovery Act, 1864 as the defaulter neither paid the arrears nor replied to the demand notice as shown below:

S. No.	Towards	Amount in Rs.
1	Normal Seig.Fee/Royalty	7,39,000/-
2	5 times Penalty	36,95,000/-
3	DMF	2,21,700/-
4	MERIT	14,780/-
	<b>TOTAL</b>	<b>46,70,480/-</b>

As per rule 29 of A.P.M.M.C., Rules, 1966 " an amount of due to Government under these rules may be recovered as an arrears of land revenue". Further, the Government vide G.O.Ms.No.66, Revenue Department (LR Section), dated:2-6-2005 delegated powers to the Asst. Director of Mines and Geology under Section 52 B of AP RR Act, 1864 for collection of mineral revenue arrears.

In view of the above, the Asst. Director of Mines and Geology, Kadapa is hereby permitted to proceed under AP RR Act 1864 by invoking the powers vested there under for recovery of outstanding arrears due to Department under the provisions of rule 29 of A.P.M.M.C Rules, 1966.

  
 Deputy Director of Mines and Geology,  
 Kadapa, Y.S.R.District.

To  
 The Asst. Director of Mines & Geology,  
 Kadapa.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

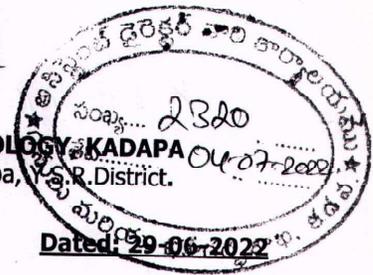
RI

For n/a

4/7/2022

Amendment - XI

**GOVERNMENT OF ANDHRA PRADESH**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY, KADAPA**  
 G-3, 'O' Block, New Collectorate Premises, RIMS Road, Kadapa, Y.S.R. District.

**MEMO No: 1922/RR-Act/2010****Dated: 29-06-2022**

Sub: Mines and Minerals – Quarry lease for Barytes over an extent of 30.696 Hectares in Sy.No.1 & 133 of Mamillapalli (V), Kalasapadu (M), Y.S.R.District- Determined the quarry lease held by Smt C. Kasturi Bai – Demand Raised – Not responded - Recovery of arrears under provision of R.R. Act, 1864 – Initiation of action – Regarding.

RI

for nls

9  
4/07/2022

Ref: -Letter No.3423/M1/2002, dated:04-06-2022 from the Asst. Director of Mines and Geology, Kadapa.

\*\*\*\*\*

The Attention of the Asst. Director of Mines and Geology, Kadapa is drawn to the subject and reference cited and it is informed that vide reference cited it has been requested to issue the certificate to recover arrears from Smt C. Kasturi Bai towards mineral revenue arrears of Rs.23,16,755/- under AP Revenue Recovery Act, 1864 as the defaulter neither paid the arrears nor replied to the demand notice as shown below:

S. No.	Towards	Amount in Rs.
1	Normal Seig.Fee/Royalty	3,66,575/-
2	5 times Penalty	18,32,875/-
3	DMF	1,09,973/-
4	MERIT	7,332/-
	<b>TOTAL</b>	<b>23,16,755/-</b>

As per rule 29 of A.P.M.M.C., Rules, 1966 "an amount of due to Government under these rules may be recovered as an arrears of land revenue". Further, the Government vide G.O.Ms.No.66, Revenue Department (LR Section), dated:2-6-2005 delegated powers to the Asst. Director of Mines and Geology under Section 52 B of AP RR Act, 1864 for collection of mineral revenue arrears.

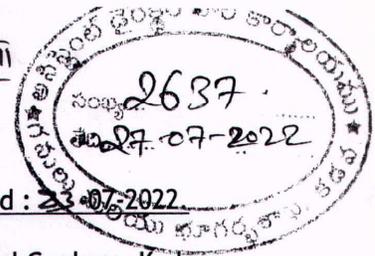
In view of the above, the Asst. Director of Mines and Geology, Kadapa is hereby permitted to proceed under AP RR Act 1864 by invoking the powers vested there under for recovery of outstanding arrears due to Department under the provisions of rule 29 of A.P.M.M.C Rules, 1966.

  
 Deputy Director of Mines and Geology,  
 Kadapa, Y.S.R.District.

To  
 The Asst. Director of Mines & Geology,  
 Kadapa.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Annexure-xii  
GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY



Memo No.1922/RR-Act/2010

Dated : 23-07-2022

Sub:- Mines & Quarries - O/o. Deputy Director of Mines and Geology, Kadapa - Quarry lease held by Smt.C.Kasthuri Bai for Barytes over an extent of 30.696 Hects in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR District - Lease holder is in arrears of Mineral Revenue of Rs.1,42,244/- - Demand Notice issued - Lease holder not paid the Mineral Revenue Arrears - Recovery of Mineral Revenue dues under Revenue Recovery Act- Issuance of certificate to realize the amount of Rs.1,42,244/- under Revenue Recovery Act - Reg.

Ref:- Lr.No.3423/M1/2002, Dt:21-07-2022 of the Assistant Director of Mines and Geology, Kadapa.

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The attention of the Asst. Director of Mines & Geology, Kadapa is drawn to the subject & reference cited, where in he has reported that, the Director of Mines and Geology, Ibrahimpatnam determined the quarry lease for Barytes over an extent of 30.696 Hects in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR District held by Smt.C.Kasthuri Bai under 12(5)(h)(xii) of APMMC Rules,1966, and he has finalized the Mineral Revenue Assesment for the year 2021(Upto date of Determination on 02-06-2021) the lessee is in mineral revenue dues payable to the Government of Rs.1,42,244/- towards Dead Rent, Land Assesment & Cess on Land Assesment and requested this office to issue a certificate for realization of the said amount under the provision of the Revenue Recovery Act from the defaulter vide reference 1<sup>st</sup> cited.

Necessary certificate is furnished hereunder.

**Certificate Under Section 52(B) of the Andhra Pradesh Revenue Recovery Act, 1864.**  
**(Act No.II of 1854)**

The Sum of Rs.1,42,244/- (Rupees One Lakh Forty Two Thousands and Forty Four Only) is payable on account of Mineral Revenue arrears by Smt.C.Kasthuri Bai, W/o Sri C.Ramachandraiah, D.No.20/1064, Co-Operative Colony, Kadapa, YSR District and recover the same under provisions of the Andhra Pradesh Revenue Recovery Act,1864. The above due amount recoverable by Assistant Director of Mines and Geology, Kadapa which is occurred in district as per Section 25 of MM(D&R) Act, 1957 and as per the power conferred under section 52(B) of A.P.Revenue Recovery Act, 1864 through G.O.Ms.No.66, Revenue Department(I.R) Section, Dt:02-06-2005.

Hence, the Assistant Director of Mines and Geology, Kadapa is requested to initiate further course of action for collection of the above amount from the defaulter and remit the same to the relavant head of account and furnish the payment particulars to this office at an early date.

Dy. Director of Mines & Geology  
Kadapa, Y.S.R.District.

To  
The Asst. Director of Mines & Geology,  
Kadapa.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of kind information.

Copy submitted to the District Collector, Kadapa, Y.S.R.District for information.

Amendure - XII

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

BY RPAD:

From  
D.Ravi Prasad,  
Asst. Director of Mines & Geology,  
Kadapa, Y.S.R. District.

To  
The Tahsildar,  
Kadapa Mandal,  
YSR District

**Lr.No.3423/M1/2002 , dated.02-08-2022**

Sir,

Sub:-Mines and Minerals- Quarry Lease for Barytes over an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Lease held by Smt. C. Kasturi Bai - Determined - Notice issued for payment of MR dues - Not Responded the defaulter - Issuance of Certificate under section 52(B) of the Andhra Pradesh Revenue Recovery Act, 1864 - Movable & Immovable properties of Smt. C.Kasturi Bai - Requested - Reg.

- Ref:-
1. G.O.Ms.No.224, Ind. & Comm. (M.II) Dept., dt:11-04-2001.
  2. Proc.No.1523/M3/2001, dt:02-11-2001 of the ADM&G, Kadapa.
  3. Proc.No.3890189/D12-1/2020, dt:02-06-2021 of the Director of Mines and Geology, Ibrahimpatnam
  4. This office Lr.No.3423/M1/2002, dt:09-06-2021.
  5. Demand Notice No. 3423/M1/2002, dt:05-07-2021.
  6. Demand Notice No. 3423/M1/2002, dt:10.08.2021.
  7. Memo No.1922/RR-Act/2010, dt:29-06-2022 of the Dy. Director of Mines and Geology, Kadapa.
  8. Memo No.1922/RR-Act/2010, dt:29-06-2022 of the Dy. Director of Mines and Geology, Kadapa.
  9. Memo No.1922/RR-Act/2010, dt:23-07-2022 of the Dy. Director of Mines and Geology, Kadapa

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I invite kind attention to the subject and references cited, through the reference 1<sup>st</sup> cited, the Government has granted mining lease for Barytes over an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District held by Smt. C.Kasturi Bai for a period of 20 years. Through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Kadapa was executed the lease deed and the lease is in force up to 01-11-2021.

Through the reference 3<sup>rd</sup> cited, the Director of Mines and Geology, Ibrahimpatnam has determined the quarry lease for Barytes over an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District held by Smt. C.Kasturi Bai under 12(5)(h)(xii) of APMMC Rules, 1966 certain breaches committed by the lease holder and directed this office to take further necessary action in the matter as per rules.

Through the reference 4<sup>th</sup> cited, this office issued a letter to Smt. C.Kasturi Bai to pay an amount of Rs.1,42,244/- towards Mineral Revenue dues payable to the Government failing which necessary action will be initiated to recovery of mineral revenue dues under section 52(B) of AP Revenue Recovery Act, 1864. But the defaulter has not paid the arrears till date.

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Through the reference 5<sup>th</sup> cited, this office issued Demand Notice to Smt. C.Kasturi Bai and directed to pay an amount of Rs.23,16,755/- towards Normal Seig. Fee together with Penalty, DMF and MERIT to the Government head of account failing which necessary action will be initiated to recovery of mineral revenue dues under section 52(B) of AP Revenue Recovery Act, 1864.

Through the reference 6<sup>th</sup> cited, this office issued Demand Notice to Smt. C.Kasturi Bai and directed to pay an amount of Rs.46,70,480/- towards Normal Seig. Fee together with Penalty, DMF and MERIT to the Government head of account failing which necessary action will be initiated to recovery of mineral revenue dues under section 52(B) of AP Revenue Recovery Act, 1864.

Through the references 7<sup>th</sup>, 8<sup>th</sup> & 9<sup>th</sup> cited, the Dy. Director of Mines and Geology, Kadapa has issued Certificate under section 52(B) of the Andhra Pradesh Revenue Recovery Act, 1864 for recovery of mineral revenue arrear amounts and the demanded amounts of Rs. Rs.1,42,244/-, Rs.23,16,755/- and Rs.46,70,480/- respectively.

In view of the above, it is requested the Tahsildar, Kadapa to inform the movable and immovable properties of the Smt. C.Kasturi Bai W/o Sri C.Ramachandraiah, D.No.20/1064, Co-operative Colony, Kadapa, Y.S.R. District to take further necessary action for recovery of arrears and demanded amounts under section 52(B) of the Andhra Pradesh Revenue Recovery Act, 1864.

Yours faithfully,

Asst. Director of Mines and Geology,  
Kadapa, Y.S.R. District.

**Address of the defaulter:**

Smt. C.Kasturi Bai,  
W/o. C.Ramachandraiah,  
D.No.20/1064, Co-operative Colony,  
Kadapa, Y.S.R. District, Cell No. 9052707833.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, for favour of information.

Copy submitted to the Collector & Magistrate, Kadapa, YSR District for favour of information.

Copy submitted to the Joint Collector, Kadapa, YSR District for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Kadapa for favour of information.

Copy submitted to the RDO, Kadapa, YSR District for favour of information.

Copy submitted to the RDO, Badvel, YSR District for favour of information.

Copy to the Tahsildar, Kalasapadu with similar request to inform the properties of Smt. C.Kasturi Bai if any in your jurisdiction.

Annexure - XIV

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

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From  
D.Ravi Prasad,  
Asst. Director of Mines & Geology,  
Kadapa, Y.S.R. District.

To  
The General Manager (Mines),  
Uranium Corporation of India Ltd.,  
Thumallapalle Project,  
M. C. Palle (V), Vemula (M),  
Y.S.R. Kadapa District.

**Lr.No.3423/M1/2002 , dated.15 -07-2022**

Sir,

Sub: Mines and Quarries - National Green Tribunal, Chennai (SZ) orders in Original Application No. 115/2021 dt:02-03-2022 with regard to blasting explosion occurred in the Quarry lease for Barytes an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Held by Smt. C. Kasturi Bai - Depute Surveyors for conducting Joint survey and Inspection of underground mining - Requested - Reg.

Ref: The Hon'ble National Green Tribunal order in Original Application No. 115/2021 (SZ), dt. 02-03.2022.

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I invite kind attention to the subject and reference cited. The National Green Tribunal, Chennai (SZ) has disposed the Original Application No. 115/2021, dt:02-03-2022 with regard to blasting explosion occurred in the Quarry lease for Barytes an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District held by Smt. C. Kasturi Bai with the following the directions.

- i) The report submitted by the Joint Committee and the recommendation made by them are recorded and accepted.
- ii) The respective regulators, namely, the Mining Department and the Pollution Control Board are directed to take appropriate action against the violators who are responsible for causing such damage and also other quarry owners, if found to be in violation of the environmental norms after giving them an opportunity and then file further action taken report once in three months till the amount is recovered from them.
- iii) The regulators are also directed to monitor the operation of the quarries and if there are any violations found, they are directed to take appropriate action against those erring quarry owners in accordance with law.
- iv) The Mining Department is also directed to evolve a mechanism to find out the excess mining being done and trace out the same and take immediate action against those persons in accordance with law for recovery of the amount for excess mining under the respective statutes.
- v) The Registry is directed to place the report before the Bench as and when received for further consideration by this Tribunal.

In this connection, it is pertinent to inform that the lease holder has conducted the underground mining operations and accordingly developed six(6) vertical shafts having diameter of about 2m x 2.2 m upto depth about 300 feet.

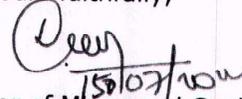
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In this connection, it is pertinent to submit that the Mining Surveyors who are working in the Department of Mines and Geology, Government of Andhra Pradesh are not having any training / skills / experience in conducting underground survey in vertical shafts / pits. Hence, the Department of Mines and Geology is unable to conduct the underground survey so as to find out the excess mining in the said vertical shafts by the lease holder.

In this connection, it is requested to depute your surveyors who have well experience in conducting underground survey to find out the excess mining being done by the lease holder i.e. Smt. C.Kasturi Bai and to take action against the lease holder in accordance with law for recovery of the amount for excess mining under the respective statutes as per the Hon'ble National Green Tribunal (SZ), Chennai.

In view of the above circumstances, I request the General Manager (Mines) UIIC, Thumallapalle Project it is requested to kindly inform a convenient date and communicate the same to this office at the earliest, so as to conduct the survey and to submit the report to the Hon'ble National Green Tribunal, Chennai (SZ) in this regard.

Yours faithfully,



Asst. Director of Mines and Geology,  
Kadapa, YSR District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Kadapa for favour of information.

Copy to the Tahsildar, Kalasapadu Mandal for information.

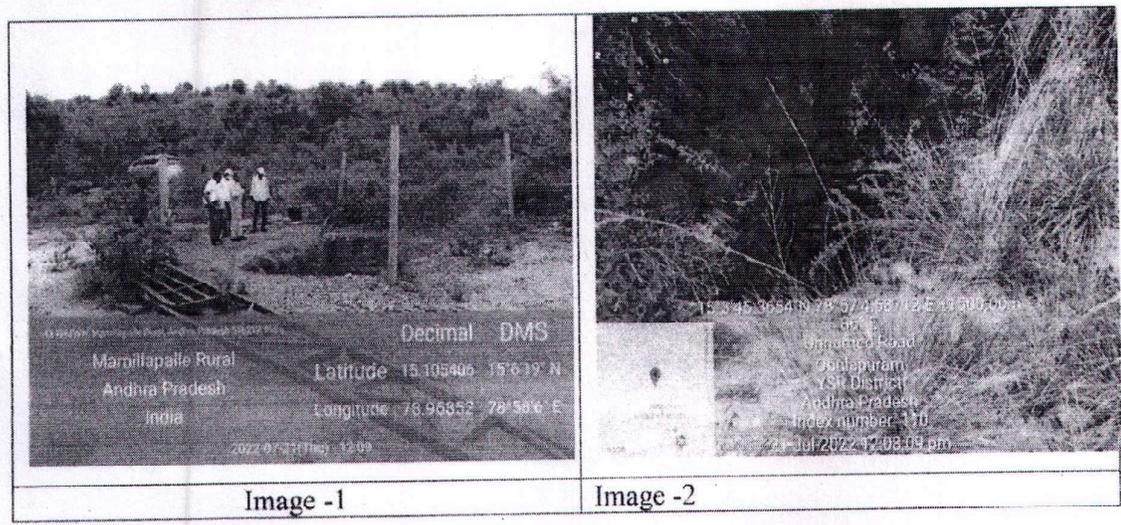
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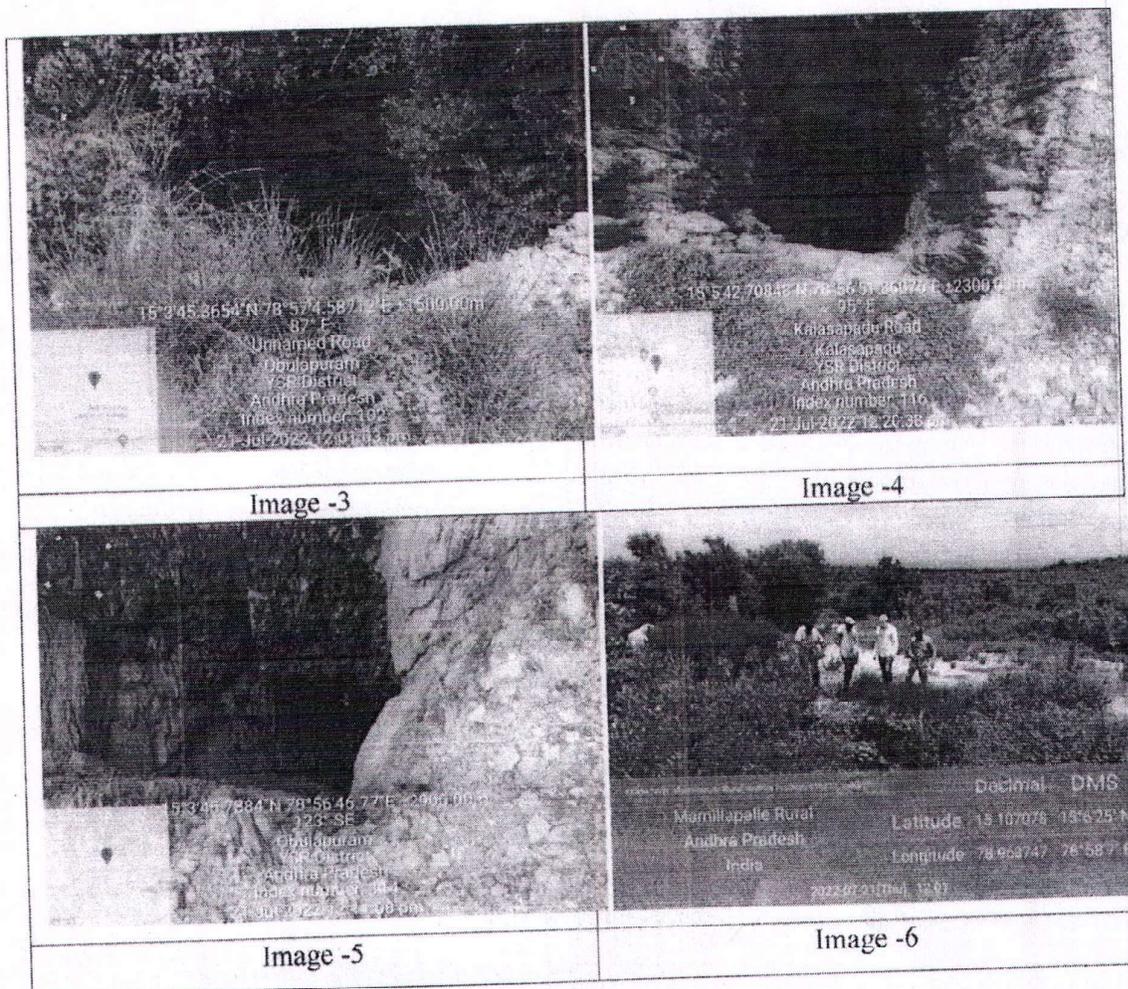
**Joint Inspection Report**

The Joint inspection team consisting of Sri V. Purushothama Reddy, General Foreman (Survey) and Sri L. Sudheer Kumar Reddy workmen working in M/s. Uranium Corporation India Limited (UCIL) Tummalapalli Project, YSR District along with the Asst. Director of Mines and Geology, Kadapa and their staff have been inspected the Mining Lease of Smt. Kasturi Bai for Barytes over an extent of 30.69 Hects., held in Sy.Nos. 1&133 of Mamillapalli Village, Kalasapadu Mandal, YSR District jointly on 21.07.2022 to conduct underground survey of the vertical shafts existing in the mining lease area.

During the day of inspection, it was observed that the lease holder has conducted underground mining by developing vertical shafts / pits for extraction of Barytes mineral. There are six (6) numbers of vertical shafts / pits having diameter of about 2 mts x 2.2 mts observed in the mining lease area. All the pits were sunk roughly without providing any permanent lining of metal, concrete or masonry and kept free from loose material as required under Regulation 69(2) & (4) of the Metalliferous Mines Regulations, 1961.

All the pits were developed without following the Mines Safety measures which are required for safety of employees working in the underground shafts. As observed the vertical pits, it is noticed that the lease holder has not developed separate pits / shafts were lowering and raising of men and materials / ore from the pit / shafts. No ventilation was provided for all six (6) numbers of vertical shafts / pits as required under regulation 131 of the Metalliferous Mines Regulations, 1961. No ladder was also provided to enter into the shafts by the work men's as required under regulation 73 of the Metalliferous Mines Regulations, 1961. The actual condition of shafts is represented as below.





On observation of the six (6) numbers of vertical shafts / pits, it was noticed that the said pits were developed / sunk without removing the loose soil around the pit mouth of the shafts & not constructed the concrete walls and permanent lining of metals and conducted the extraction of Barytes mineral in underground mining method. There were no safety measures taken during conducting of underground mining by the lease holder and sunk the vertical shafts roughly without following Mines Safety Rules as required under the Metalliferous Mines Regulations, 1961.

Further, it is also observed that six pits / vertical shafts are water logged. The entire process adopted by the lease holder in conducting Mining operations for extraction of Barytes Mineral through vertical shafts was in a dangerous manner and completely violated the regulation 80 of the Metalliferous Mines Regulations, 1961.

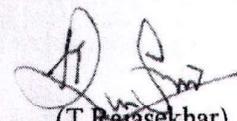
Further, it is pertinent to submit in this connection that as defined in Metalliferous Mines Regulations, 1961 Regulation No.2(40), enter into the underground shaft / vertical shaft there shall be lawful access to enter in to the shaft and to conduct underground survey. But, in this mine no protective / safety measures were taken in developing vertical shafts for extraction of Barytes mineral by the lease holder hence it is en-dangerous to the lives of the

survey officials and work men to enter and conduct the survey of the underground mining in absence of inlet and outlet shafts for lowering and raising, ventilation, ladder, the concrete walls and permanent lining of metals.

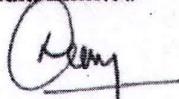
Considering the above said mining conditions and circumstances, the Surveyor Sri V. Purushothama Reddy could not able to enter into the shafts to carryout survey of the underground mine and also it is fact that no one can enter and conduct underground survey in six vertical shafts existing in the mining lease area of Smt. C.Kasturi Bai in these dangerous situations and in absence of necessary safety requirements.



(Shri. V. Purushothama Reddy)  
General Foreman (Survey)  
Uranium Corporation of India Limited



(T. Rajasekhar)  
Asst. Geologist,  
O/o ADM&G, Kadapa



(D. RAVI PRASAD)  
Asst. Director of Mines & Geology, Kadapa